

BULLETIN NO. 10

Wednesday, the 17th March, 2021

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Wednesday, the 17th March, 2021 from 10.00 A.M. to 11.42 A.M.)

I. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	16	02	-	23

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: - 08

II. CONGRATULATIONS ON THE BIRTHDAY OF A MEMBER OF THE HARYANA LEGISLATIVE ASSEMBLY.

The Speaker congratulated Shri Rakesh Daultalbad, a Member of the Haryana Legislative Assembly on his Birthday.

III. RAISING THE VARIOUS MATTERS.

(i) Smt. Kiran Choudhry, a Member from the Indian National Congress Party raised a matter of withdrawal of the Punjab Land Revenue (Haryana Amendment) Bill, 2020, which was passed by the Haryana Legislative Assembly in its previous Session i.e. 6.11.2020 and still awaited for the consent of the Hon'ble Governor, Haryana. She further stated that a letter has already been written by her to the Chief Minister in this regard on 2.5.2021 and demanded that this House should re-consider about this bill as the provisions of this bill are not upto the mark. She also wanted to know the comments raised by the Hon'ble Governor in this bill.

The Speaker asked the Member to lay the letter on the floor of the House and the Government will reply in this regard.

- (ii) Smt. Kiran Choudhry, M.L.A. also raised the matter of C.A.G. Report and stated that this report has been tabled late on the floor of the House. She further stated that it was the second year in a row that the C.A.G. Report was tabled in the House after the completion of the discussion on Budget Estimates, while C.A.G. has released the Report on 5th March, 2021 and as a result the Members could not discuss its contents in the House. She further requested the Speaker to fix the responsibility in this regard.

The Speaker asked the Member that the C.A.G. Report was tabled on the day, which has been fixed for it and it was decided in the meeting of the Business Advisory Committee, hence there is no delay for the same. However, it will be considered that the C.A.G. Report may be circulated in the House well in time in future.

Shri Jagbir Singh Malik and Dr. Raghuvir Singh Kadian, Members of the Indian National Congress Party, also spoke on this issue.

Dr. Abhe Singh Yadav and Shri Harvinder Kalyan, Members from the Treasury Benches, also spoke on this matter.

The Power Minister also spoke on this matter.

- (iii) Smt. Geeta Bhukkal, a Member of the Indian National Congress Party raised the matter of Tablets which were given to the Members by the Government. She further stated that information relating to the Session is given to the Members in Shape of C.D. but it does not run in the laptops, tablets, I-pads and Computers as a result the Members cannot go through the information relating to the Session work. She further requested the Speaker that the information relating to the Session work may be given in Pen Drive.

The Speaker asked the Member that in future the information relating to the Session work will be provided in the shape of Pen Drive.

IV. MOTION UNDER RULE 121

The Parliamentary Affairs Minister moved -

That the provisions of Rules 231, 233, 235 and 266 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly in-so-far as they relate to the constitution of the:-

- (i) Committee on Public Accounts;
- (ii) Committee on Estimates;
- (iii) Committee on Public Undertakings; and
- (iv) Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes,

for the year 2021-2022 be suspended.

He also moved –

That this House authorizes the Speaker, Haryana Vidhan Sabha, to nominate the Members of the aforesaid Committees for the year 2021-2022, keeping in view the proportionate strength of various parties/ groups in the House.

Shri Bharat Bhushan Batra, Dr. Raghuvir Singh Kadian and Smt. Geeta Bhukkal, Members of the Indian National Congress Party, also spoke in this regard.

The motion was put and carried unanimously.

V. NOTICE OF CALLING ATTENTION MOTION.

When enquired, the Speaker informed Dr. Raghuvir Singh Kadian, M.L.A. that the comments of his Calling Attention Notice regarding damage to crops due to heavy rain and hailstorms in almost villages of Beri Constituency have been received from the Government and as per the report of the Deputy Commissioner, Jhajjar, there is no damage to crops due to rain or hailstorm in villages of Beri Constituency, therefore no special Girdawari is required to be conducted but Dr. Raghuvir Singh Kadian did not satisfy with the comments given by the Deputy Commissioner, Jhajjar and requested the Speaker to constitute a Committee of the House to inquire this matter as the report of the Deputy Commissioner, Jhajjar is not reliable.

The Speaker asked the Agriculture and Farmer's Welfare Minister that whether any information in this regard is available to him. The Agriculture Minister clarified the position and assured the House that the Government will inquire into the matter again and the Deputy Commissioner, Jhajjar will contact the concerned Member in this regard.

The Deputy Chief Minister also clarified the position and assured the Member that he will constitute a District level Committee to seek the report in this regard and the same will be supplied in writing to the Member.

VI. RAISING THE MATTER OF ACCUMULATION OF RAINING WATER.

Shri Kuldeep Vats, a Member of the Indian National Congress Party raised the matter of damage to crops due to the accumulation of rain water in the villages of Badli Constituency and stated that if no provision will be made to drain out the accumulated rain water then the famers will not be in the position to sow their next crop. He further demanded that the Government should look into the matter seriously.

The Speaker asked the Member to give in writing in this regard to the Deputy Chief Minister.

The Deputy Chief Minister also clarified the position and assured the Member that if the Member will send his proposal to drain out the accumulated rain water to the Flood and Draught Relief Committee then the Government will work in this matter on priority basis.

Shri Kuldip Vats requested the Speaker that if any officer gives wrong information to the Deputy Chief Minister then action should be taken by the Deputy Chief Minister.

The Speaker assured the Members of the House that if any officer gives wrong information to the Government then action will be taken against the concerned officer and a Privilege Motion will also be moved in this House against him.

Shri Shamsher Singh Gogi, a Member of the Indian National Congress Party raised the matter of complaint against the Deputy Commissioner, Karnal and stated that no action has been taken against the officer so far.

The Speaker asked the Member to visit his chamber for clarifying the position. He further assured the Members of the House that if any Member gives his problem in writing to him, he will inquire the matter and if needed, the action will be taken.

VII. LEGISLATIVE BUSINESS

BILLS TO BE INTRODUCED

1. The Haryana Contingency Fund (Amendment) Bill, 2021.

At 11.39 A.M, the Parliamentary Affairs Minister moved for leave to introduce the Haryana Contingency Fund (Amendment) Bill, 2021.

The motion was put and carried.

The Parliamentary Affairs Minister also introduced the Haryana Contingency Fund (Amendment) Bill, 2021.

The motion was put and carried.

2. The Punjab Labour Welfare Fund (Haryana Amendment) Bill, 2021.

At 11.40 A.M, the Deputy Chief Minister moved for leave to introduce the Punjab Labour Welfare Fund (Haryana Amendment) Bill, 2021.

The motion was put and carried.

The Deputy Chief Minister also introduced the Punjab Labour Welfare Fund (Haryana Amendment) Bill, 2021.

The motion was put and carried.

3. The Sports University of Haryana Bill, 2021.

At 11.41 A.M, the Minister of State for Sports and Youth Affairs moved for leave to introduce the Sports University of Haryana Bill, 2021.

The motion was put and carried.

The Minister of State for Sports and Youth Affairs also introduced the Sports University of Haryana Bill, 2021.

The motion was put and carried.

The Sabha then adjourned till 10.00 A.M. on Thursday, the 18th March, 2021.

CHANDIGARH
the 17th March, 2021.

SECRETARY.